

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 9212 OF 2018
(Arising out of SLP(C) No.24108/2018)

KRISHNA ENTERPRISES
(HOUSING AND INFRASTRUCTURES)
INDIA PRIVATE LIMITED

...APPELLANT(S)

VERSUS

KNIGHT FRANK (INDIA) PRIVATE LIMITED

...RESPONDENT(S)

O R D E R

1. Leave granted.
2. Heard learned counsels for the parties and perused the relevant material.
3. After admission of the insolvency petition by the National Company Law Tribunal (for short, 'the Tribunal'), parties have settled the matter by agreement dated 23.08.2018. The said agreement is taken on record.
4. In view of the settlement, exercising our powers under Article 142 of the Constitution, we set aside the impugned order dated 07.08.2018 passed by the Tribunal in C.P. (IB) No.25/BB/2017 and dispose of the appeal in the above terms.
5. Parties to abide by the settlement terms as set out in the said agreement.

....., J.
(RANJAN GOGOI)

....., J.
(NAVIN SINHA)

....., J.
(K.M. JOSEPH)

NEW DELHI
SEPTEMBER 10, 2018

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24108/2018
(Arising out of impugned final judgment and order dated 07.08.2018
in C.P. (IB) No.25/BB/2017 passed by the the National Company Law
Tribunal, Bengaluru)

KRISHNA ENTERPRISES
(HOUSING AND INFRASTRUCTURES)
INDIA PRIVATE LIMITED

Petitioner(s)

VERSUS

KNIGHT FRANK (INDIA) PRIVATE LIMITED

Respondent(s)

(FOR ADMISSION and I.R. and IA No.126453/2018-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS)

Date : 10-09-2018 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Saurabh Kalia, Adv.
Mr. Sameer Chaudhary, Adv.
Mr. Rahul Ahuja, Adv.
Mr. Vikas Mehta, AOR

For Respondent(s) Mr. Ashish Prasad, Adv.
Mr. Sanyam Saxena, Adv.
Mr. Avinash Tripathi, Adv.
Mr. M. P. Devanath, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is disposed of in terms of the signed
order.

Pending application(s), if any, shall stand
disposed of.

(NEETU KHAJURIA)
COURT MASTER

(ASHA SONI)
ASSISTANT REGISTRAR

(Signed order is placed on the file.)